

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

No.HC.VII-67/2022/622/A

From :- Shri Saptarshi Garg,
Jt. Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri Lohit Kumar Saikia,
District & Sessions Judge,
Sivasagar.

Dated Guwahati the ^{23rd} 23 January, 2024.

Sub: **Restricted holiday and Casual leave.**

Ref:- Your letter No. DJSV/2023/0386, dtd. 16.01.2024.

Sir,

With reference to the above, I am directed to inform you that your prayer for permission to avail **restricted holiday on 17.01.2024, casual leave on 18.01.2024 and 19.01.2024, along with station leave permission, from the morning of 17.01.2024 till the morning of 20.01.2024**, has been granted. The Addl. District & Sessions Judge, FTC, Sivasagar, in his absence, the Additional Sessions Judge-cum-Special Judge, POCSO, Sivasagar, in her absence, the Civil Judge (Sr. Div.)-cum-Assistant Sessions Judge, Sivasagar and in his absence, the Chief Judicial Magistrate, Sivasagar shall remain in charge of your Court and Office in your absence.

Yours faithfully,

Sdf
JT. REGISTRAR (VIGILANCE)

Memo No.HC.VII-67/2022/623/A, dated ,23-01-2024

Copy to:

✓1. The Project Manager, Gauhati High Court.

[Signature]
JT. REGISTRAR (VIGILANCE)